

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01223/2018

Dated Friday the 14th day of September Two Thousand Eighteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

V.Kuppan,
S/o. Veeraswamy,
No. 7, Rajaji Street,
Anna Nagar, Pammal,
Chennai 600075.

....Applicant

By Advocate M/s. C. M. Mohanasundaram

Vs

1.Union of India,
Ministry of Disinvestment, information
Technology and Communication,
rep by the Assistant Director (General) (TE-II),
Bharat Sanchar Nigam Limited, Statesman House,
Bharakhamba Road, New Delhi 110001.

2.The Deputy General Manager (Admn),
Bharat Sanchar Nigam Limited,
Office of the Chief General Manager,
Chennai Telephones,
No. 10, Millers Road, Chennai 600010.

3.The Chief General Manager,
BSNL Chennai Telephones,
78, Puraswakkam High Road, Chennai 600010.Respondents

By Advocate Mr. P. R. Kumar (R2,3)

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

"1. To direct the 3rd respondent to consider and dispose of the representation of the application dt. 25.02.2017 within the stipulated time period and pass further such order as deem fit and proper and thus render justice.

2. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. The applicant, a Senior Telecom Operation Assistant (General) Staff No:8510 has filed this OA for getting the benefit of the order passed by the CAT, Madras Bench dt. 30.09.2010 regarding seniority which has become final after the dismissal of the SLP by the Hon'ble Supreme Court. He has filed a representation to the respondent dt. 25.02.2017 as Annexure A8. But respondent had not considered his representation and had not passed an order till date. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. P. R. Kumar takes notice for the respondents R2, R3.

4. In view of the limited relief sought, we deem it fit to direct the respondents to consider Annexure A8 representation of the applicant dt. 25.02.2017 regarding his seniority in accordance with law and in the light of the judgment of this Tribunal dt. 30.09.2010 and the Hon'ble High Court dated 18.03.2015 and pass a

reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage without going into the merits of the case.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

14.09.2018

SKSI